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did not implement the recommendations of this Committee; they implemented only a part of it with the result that Messrs. Chowgule were asked to run this coastline traffic. The Government has agreed to increase the charges by 7 per cent, in consultation with the State of Maharashtra. May I know whether it is a fact that the Chowgules have said that they will not be able to meet the higher cost which they have to pay in view of several factors with this 7 per cent, increase and that they will require much more and, if so, what is the percentage they have asked for and what is the reaction

PROF. V.K.R.V. RAO: Sir, I do not think the hon. Member really wants me to go into the whole history of the case; he is aware that I am aware of the entire history. As far as the second question is concerned, so far there is no such representation from M/s. Chowgule & Co. Thereforethe other question does not arise.

of the Government to this demand?

SHRI BABUBHAI M. CHINA! : Sir, I am afraid the hon. Minister has evaded the issue. My second question was : What was the freight increase asked for by Messrs. Chowgule Brothers and whether the 7 per cent, is an adequate increase, have they agreed to it? That is my question.

PROF. V. K. R. V. RAO: I must tell the hon. Member, and I am sure he knows it, that I am not in the habit of evading questions. The question that he asked me was whether after the 7 per cent, rise had been given I had received any further representation from Messrs. Chowgule & Co. and what they had asked for and what the Government's reaction was to the demand. That, Sir, was my unders'anding; the records may clear the issue. On that understanding I told the s hon. Member that no such representation was received from the Chowgule Shipping Company. As far as this 7 per cent, rise is concerned, of course every person who sells his service wants an increase in rates, that is expected, and he is not expected to be completely satisfied with the increase that has been given. Subject to that general remark, I have not received, after the gazetting of the 7 per cent, increase, any representation from Messrs. Chowgule and Co. and I think the hon. Member can better contact the Chowgules themselves; their representative, Mr. Dandekar, is a Member of the Lok Sabha; he can have a talk with him and then come to me and let me know ultimately what precisely is the problem.

SHRI BABUBHAI M. CHINAI: I am sorry the hon. Minister has not understood my query. What I wanted to know was whether Messrs. Chowgule Brothers made some demand or not and if they made some demand, what that demand was. Of course the Government has come to the conclusion of 7 per cent. It is not my desire that the Government should give everything that has been asked for, but naturally the Government has got some machinery to enquire into it and they must have come to the conclusion of 7 per cent, on some basis. What I want to know is whether Messrs. Chowgule Brothers had asked for anything more when they made this request.

PROF. V.K.R.V. RAO: Sir, I am not in a position to inform the hon. Member at the moment what they asked for but the whole question was referred to a Committee. The matter was first discussed with the Maharashtra Government and then a special Committee was appointed with the Additional Director-General of Shipping as Chairman. Before that Committee Messrs. Chowgule & Co. had the fullest opportunity to make their representation as every other party had. After hearing everybody and investigating the whole matter the Committee recommended a 7 per cent, rise in fares. That too took some time to implemented, because correspondence with the Maharashtra Government and ultimately we got their consent subject to certain suggestions which they had made, and that was why I announced the implementation of this 7 per cent, increase only in May.

MR. CHAIRMAN: Next question.

## CHIEF MINISTERS' CONFERENCE

\*64. SHRI CHITTA BASU :t
SHRI S. K. VAISHAMPAYEN :
SHRI NIRANJAN VARMA : SHRI
R. P. KHAITAN : SHRI JAGAT
NARAIN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) Whither it is a fact that the problem of rising incidence of communalism in the country was discussed at the Chief Ministers' Conference held in the month of May last; and

<sup>†</sup>The question was actually asked on the floor of the House by Shri Chitta Basu.

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(b) if so, what steps were decided upon at that Conference to eradicate communalism from the bodypolitic of the country?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) The communal situation in the country was discussed in the Chief Ministers' Conference held on 19th May, 1968 at New Delhi.

- (b) The following decisions were taken: (i) Full use of the provisions of the law particularly of sections 153A and 295A IPC should be made for dealing with writings of communal nature. It was generally felt that delegation of the power of sanction of prosecution under section 196 Cr. P.C. to the District Magistrates would lead to prompt prosecutions against persons promoting hatred and enmity between different sections of the people.
- (ii) It was agreed that prosecution of papers indulging in inflammatory writings was not enough. It was necessary for Government to take powers to prevent such writings. In this connection the relevant provisions of Punjab Special Powers (Press) Act, 1956 found general acceptance.
- (iii) All possible efforts should be made to step up recruitment of the members of the minority community in services subject to the observance of the relevant observance constitutional provisions.
- (iv) More extensive use should be made of the Press Council for dealing irresponsible writings in the press.

SHRI CHITTA BASU: Sir, after this Chief Ministers' Conference there was the National Integration Council which met at Srinagar and certain recommendations were made there. May I know from the hon. Minister what steps have so far been taken in the matter of implementation of the recommendations of the NIC and to what extent they implemented? been have already

SHRI Y. B. CHAVAN: Well, Sir, we have actually started implementing the decisions that were taken in the National Integration Council at Srinagar. Firstly, the Committee Communal on recommended amendments to certain laws and Sir, the Government has taken the decision to move a Bill in both the Houses in this particular Session. Then, Sir, cetain actions were supposed to be initiated by the State Governments.

We have taken up these matters with the State Governments and I am geting information from them gradually as to what steps they are taking in this direction. So, Sir, all necessary steps are being taken. In some matters they have been taken and I am sure in other matters also they will be taken.

SHRI CHITTA BASU: In the matter of implementation of the recommendations of the NIC the Minister has also explained that certain State Governments are also required to do certain things. May I know whether all the State Governments have already given their reaction to the Central Government or some of them have not yet done that ? Which States have already given their reaction and which States have not yet done that? That must be known to this House.

SHRI VIDYA CHARAN SHUKLA: Sir, certain State Governments have already taken action in this respect, particularly the Andhra Pradesh Government have already introduced a Bill in their Legislature regarding this matter. As far as the other State Governments are concerned, they are also giving thought to this matter and I am sure they will take action in due course of time.

SHRI S. K. VAISHAMPAYEN: May I know from the hon. Minister whether the part played by the organisations parading as cultural organisations, like the R. S. S.; the Tamir Milat and Jamate Islam during the communal riots was discussed at this meeting and, if so, what were the measures that were considered or arrived at to check these activities ?

### SHRI VIDYA CHARAN SHUKLA:

Sir, all these measures were discussed at the National Integration Council meeting and the statement has already indicated what measures we have taken in pursuance of those discussions.

श्री निरंजन वर्मा : श्रीमान, क्या यह बताने का कष्ट करेंगे कि कम्यनलिज्म की परिभाषा करने के लिये अपने यहां पन्द्रह सालों से बराबर यत्न किया जा रहा है और इसी के ऊपर सब कुछ आधारित है मगर कम्यनलिज्म की परिभाषा नहीं कर सके जिसके कारण किसी कानून के अन्तर्गत यह चीज नहीं आ सकेगी और लोग बच जायेंगे। तो क्या इस कमेटी में कम्युनलिज्म की कोई परिभाषा की गई या नहीं की गई? दूसरी बात यह है (िक अभी चव्हाण साहब ने कहा कि माइनारिटी कम्युनिटीज हैं, तो माइ-नारिटी कम्यनिटीज का जब वह जिक्र करते हैं तो क्या उनका तात्पर्य धार्मिक माइनारिटीज से है या राजनैतिक माइनारिटीज से है ?

Written Answrs

श्री विद्याचरण शुक्ल : जहां तक संप्रदायवाद की परिभाषा का सवाल है, इस नेशनल इन्टी-ग्रेशन काउन्सिल में उसके बारे में कोई ऐसी परिभाषा निर्धारित नहीं की गई, अल्पसंख्यकों की बात होती है तो वह धार्मिक अल्पसंख्यकों की बात होती है, अल्पसंख्यकों की बात नहीं है ।

MR. CHAIRMAN: The Question Hour is over.

## WRITTEN ANSWERS TO QUESTIONS

ABOLITION OF PRIVY PURSES

\*65. SHRI K. DAMODARAN: SHRIBALACHANDRA MENON: SHRI M. V. BHADRAM: SHRI M. P. BHARGAVA: SHRI ARJUN ARORA: SHRI KRISHAN KANT: SHRI B. D. KHOBARAGADE: SARDAR RAM SINGH: SHRI LOKANATH MISRA: SHRI S. S. MARISWAMY: DR. (MRS.) MANGLADEVI TAL-WAR:

Will the Minister of HOME AFFAIRS he pleased to state:

- (a) whether he held further talks with the representatives of the erst-while princes on the proposal of abolishing the privy purses and other privileges of the ex-
- (b) if so, what was the outcome of the talks;
- (c) whether any scheme has been drawn up for the abolition of privy purses; and
- (d) if so, whether any target date has been fixed for the purpose?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) Yes, Sir.

(b) At the last meeting on 29th May, 1968, it was represented on behalf of the Rulers that they would urge Government to reconsider their decision to abolish the privy purses and privileges and they said that they would send a further note to Government. As the Rulers' point of view was already known and it was not clear when the further note would be sent, Government did not make any commitment to wait for the note.

to Questions

(c) and (d) There is no target date but some proposals for legislation and transitional arrangements are under examination, and it is proposed to have discussions representatives of the Rulers about these arrangements before taking the final step.

## दिल्ली के अध्यापकों की मांगें

\* 66. श्री राम सहाय: क्या शिक्षा मंत्री 8 मई, 1968 को राज्य सभा में तारांकित प्रश्न संख्या 238 के दिए गए उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि क्या अध्यापकों की अन्य दो मांगों जिन पर दिल्ली प्रशासन तथा स्थानीय निकायों द्वारा विचार किया जाना था. उन्होंने विचार कर लिया है और यदि हां तो क्या कोई स्वीकृत निर्णय हो गया है ?

### **DEMAND** of Delhi Teachers

\*66. SHRI RAM SAHA!: Will the Minister of EDUCATION be pleased to refer to the answer to Starred Question No. 238 given in the Rajya Sabha on the 8th May, 1968 and state whether the other two demands of the teachers which were to be considered by the Delhi Administration and the local bodies, have since been considered and an agreed decision arrived at ?]

# शिक्षा मंत्रालय में राज्य मंत्री (श्री भागवत झा आजाद): यह मामला अभी तक संबंधित संस्थाओं के विचाराधीन है।

t[THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): The matter is still under consideration of the different bodies

#### ARC RECOMMENDATION ON STRENGTH AND PATTERN OF GOVERNMENT

\*67. PROF. SHANT1LAL KOTHARI: SHRI R. P. KHAITAN:

Willthe Minister of HOME AFFAIRS be pleased to state :

†[ ] English translation.